

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 195 of 2013**

**Dated : 3<sup>rd</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Arun Kumar Datta**

**....Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission  
& Anr**

**...Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) :  
Mr. Pradeep Misra and  
Mr. Manoj Kr. Sharma for R.1  
Mr. Vishal Anand,

**ORDER**

The Learned Counsel for the Respondents seeks some more time to file the reply. Accordingly, they are directed to file their respective replies on or before 20.12.2013 after serving copy on the other side.

Post the matter for hearing on **2.1.2014**. In the meantime, rejoinder be filed, if any.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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